



HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 19102 of 2026

Reliance Bio Energy Limited Through Its Authorized
Representative Namely Gopesh Kumar Sharma

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Namman Raj Vanshi, Sr. Advocate
Counsel for Opposite Party(s) : G.A.

Court No. - 74

HON'BLE DEEPAK VERMA, J.

1. Heard Mr. Swetashwa Agarwal, learned Senior Counsel assisted by Mr. Namman Rajvanshi, learned counsel for the applicant and learned AGA for the State.

2. The present 528 BNSS application has been filed to quash the entire proceeding of Complaint Case No.5087 of 2025 (State of U.P. vs. Reliance Bio Energy Pvt. Limited) whereby the applicant has been summoned to face trial under Section 14(2) of Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021, Police Station Hafizpur, District Hapur as well as impugned summoning order dated 01.04.2025 passed by learned Chief Judicial Magistrate, Hapur.

3. Learned counsel for the applicant submits that the applicant is a company incorporated under the Companies Act, 2013 and is fully owned subsidiary of Reliance Industries Limited (RIL) and it is alleged that the opposite party no.2 inspected the unit of the applicant and imposed the environment compensation of Rs.2,70,000/- and passed the impugned order. Learned counsel for the applicant further submits that the applicant has deposited the entire penalty amount of Rs.2,70,000/- into the account of UPPCB, thereafter, vide order dated 23.07.2024, the opposite party no.2 has permitted the applicant to run the unit subject to strict compliance with the orders/directions issued from time to time. He next submits that the present complaint has been lodged by the opposite party no.2 with malicious intention.

4. Matter requires consideration.

5. Notice on behalf of opposite party no. 1 has been accepted by learned A.G.A.

6. Issue notice to opposite party no.2 returnable at an early date.

7. Opposite parties may file their counter affidavits within six weeks. Rejoinder affidavit may be filed within two weeks thereafter.

8. List thereafter.

9. Till the next date of listing, further proceedings against the applicant in Complaint Case No.5087 of 2025 (State of U.P. vs. Reliance Bio Energy Pvt. Limited), under Section 14(2) of Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021, Police Station Hafizpur, District Hapur, shall remain stayed.

May 15, 2026

Ajeet

(Deepak Verma,J.)